MR. SPEAKER: You cannot mix up one with the other. You are allowed to make only one statement. You cannot mix sugar cane and the kisans' arrest together.

श्री चन्द्रशेखर सिंह : केवल गन्ना बोल रहा हूं, शूगरकेन नही बोल रहा हूं। किसान को आज गन्ना पांच रुपये क्विंटल बेचना पड़ रहा है। गन्ने की फसल इस साल अच्छी हो रही है, इसकी जानकारी पहले ही हो जानी चाहिए थी ताकि उसकी खरीद का सही इन्तजाम हो सकता।

MR. SPEAKER: The difficulty is, according to your statement you wanted to raise the matter regarding the arrest of 35 kisans, who were protesting against the sugarcane policy of the Government ..

श्री चन्द्रशेखर सिंह : उसी के बारे मे कह रहा हूं। अगर इसका अन्दाजा सरकार को पहले हो जाता तो किसान को कम दाम पर गन्ना नही बेचना पडता। चीनी मिल मालिक किसानो की अत्यधिक पैदावार होने और गर्मी सीजन पास होने का नाजायज फायदा उठा रहे है जब कि गन्ने का रस मोटा और वजन कम हो गया है। इसके फलस्वरूप मिल मालिक गन्ने की अत्यधिक पैदावार होने के कारण किसान को अनार्थिक दाम दे कर उनका गन्ना ले रहे हैं। गन्ने की बहुत सी फसल सूख गई है। इसके लिए जब आसपास के किसान विरोध कर रहे थे तब वोट क्लब पर 35 की संख्या मे किसानो को गिरफ्तार किया गया। मेरी माग है कि उनको छोडा जाए और गन्ने का दाम जितने आने मन गन्ना, उतने रुपये मन चीनी के आधार पर किसानों को दिया जाए।

(i) REPORTED LANDING OF AN UNKNOWN HELICOPTER IN KUTCH DISTRICT OF GUJARAT.

श्री अनन्त दवे (कच्छ) : स्पीकर साहब, मैं आपके माध्यम से, एक बहुत महत्वपूर्ण सवाल पर बोल रहा हूं। 24 फरवरी, 1978 की शाम को पांच बजे, गुजरात राज्य के कच्छ डिस्ट्रिक्ट में—जो कि एक बोर्डर डिस्ट्रिक्ट है,—एक अननोन हैलीकोप्टर आया और वहां लेण्ड किया। उस हेलीकोप्टर ने वहा कई चित्र उतारे, फोटो खीचे और वहा के मेजरमेंट लिये। आसपास मे जो मजदूर काम करते थे, वे वहां गये और उन सब बातो को उन्होंने देखा। उन्होंने पुलिस और कस्टम अधिकारियो को इसकी खबर दी लेकिन जब तक उसके लोग वहा आये, हेलिकोप्टर वहा से चला गया। हेलीकोप्टर पर ताइवान लिखा हुआ था। दस-पन्द्रह लोग उसके अन्दर बैठे थे और वे सब इंग्लिश बोल रहे थे। जो लोग वहा थे, उन सब ने इसको देखा है और यह बात न्यूज पेपर्स मे भी आयी है।

मैं यह बात कालिंग अटेंशन द्वारा आपके सामने रखना चाहता था लेकिन आपकी ओर से इसकी इजाजत नही मिली। मै आपसे प्रार्थना करता हू कि इस पर ध्यान दिया जाए। कच्छ जिला बोर्डर टेरीटरी है। उस बोर्डर डिस्ट्रिक्ट मे यह बहुत भयकर प्रवृत्ति चल रही है। वहा एक पवित्र स्थान नारायण सरोवर है। वहा बहुत से लोग आते है। वहा पर युद्ध हुआ था। नारायण सरोवर स्थान पर युद्ध हुआ था। इसलिए मैं इस बात पर सरकार का ध्यान खीचना चाहता हू और प्रार्थना करना चाहता हूं कि कृपया इसका जवाब इस सदन मे आना चाहिए और सब को मालूम होना चाहिए।

PROF. P. G. MAVALANKAR: It is a very serious matter. You kindly ask the Minister to make a statement.

MR. SPEAKER: Mr. Shyamnandan Mishra.

(v) CHANGES MADE IN WARRANT OF PRECEDENCE.

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir. under Rule 377, I

want to draw the attention of the House and of the Government to certain changes in the Warrant of Precedence both after the last amendment in November 1977 and in the period preceding it. This affects the position of M.Ps. in the order, but as you will see, I am not concerned only with them.

According to the last amendment in November 1977, the Attorney General of India occupies a lower position than the Cabinet Secretary or even the Principal Secretary to the Prime Minister. In England the Attorney-General is a member of the Government and occupies a much higher position. According to our Constitution he can attend Parliament and can also take part in any joint sitting of the Houses, a signal honour enjoyed by any official. In February, 1968, the Cabinet Secretary jumped to a place higher than that of Attorney-General and way ahead of M.Ps Until then the Cabinet Secretary was clubbed with other Secretaries of the Government and took his position according to seniority The Cabinet Secretary, as distinct from other Secretaries, appeared for the first time on the scene in February, 1968 Earlier he ranked higher neither than the Attorney-General nor the M.Ps. The newly acquired rank of the Cabinet Secretary continued till February, 1973. In March 1973 the Attorney-General again came to rank higher than the Cabinet Secretary. Strangely this position has been reversed, as I submitted earlier, by the last amendment in November, 1977.

There have been similar erratic changes in the relative positions of the Attorney General and Comptroller and Auditor General.

The position in respect of the Secretary to the Prime Minister, whether designated as Principal Secretary, or simply as Secretary, was lower than the M.Ps. and even other Secretaries. The change that was brought about in November 1977 for the first time shows neither much respect to the M.Ps. nor to other officers who ranked higher than him.

In the game of shuffling and reshuffling of the Warrant of Precedence which shows a leap-frog movement for some, there seems to be little principle involved and should be corrected without any delay.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have written to you and want to make a submission....

(Interruptions)

SHRI KRISHAN KANT (Chandigarh): Sir, this is a matter with which the Speaker as the protector of the rights of Members of Parliament is very much concerned.

(Interruptions)

MR. SPEAKER: I am on my legs. Once I allow a discussion under Rule 377, this will be a precedent for others. I understand the seriousness of the situation.

SHRI JYOTIRMOY BOSU: I have written to you.

MR. SPEAKER: Even if you write, I cannot allow. I shall take up the matter ...

SHRI JYOTIRMOY BOSU: What happens to the Committee where M Ps. are Members and officials are Chairmen? *(Interruptions)*. It is a matter pending before the.... *(Interruptions)*.

MR. SPEAKER: I am going to refer this matter to the Committee of M.Ps. and I am also going to take up this matter with the Prime Minister, but beyond that I am not going to allow any discussion.

The House now stands adjourned for lunch.

13.10 hrs.

The Lok Sabha adjourned for lunch till Ten Minutes past Fourteen of the Clock.